F.No. 42/CESTAT/Advt./2025-Part-III Customs Excuse and Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-110066

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Date: 29.05.2025

VACANCY CIRCULAR

Applications are invited for the post of Hindi Translator on deputation basis in this Tribunal at Delhi:

	n this Tribunal at De	
S.No.	Post, Level	Eligibility Criteria
1.	Hindi Translator	Officers of the Central Government
	(Group 'B' Level-6	(a) holding analogous post on regular basis in the
	(Grade Pay 4200/-	parent cadre/department; and
	No. of post-1	(b) Possessing the qualifications and experience as
		under.
		Master degree of a recognised University in Hindi/English, with English/Hindi as a compulsory elective subject or as medium of examination at degree level.; or
		Master's degree of a recognised University in any subject other than Hind/English with Hindi and English as compulsory /elective subject or of the two as medium of examination and the other as a compulsory/elective subject at degree level; or
		Master's degree of a recognised University in any subject other than Hindi/English, with Hindi/English medium and English/Hindi as a compulsory/elective subject or as medium of examination at degree level; or
	· · ·	Bachelor's degree of a recognised University with Hindi and English as compulsory/elective subjects or either of the two as medium of examination and the other as a compulsory/elective subject, plus a recognised Diploma/Certificate course in Translation from Hindi to English and vice versa or two years' experience of translation work from Hindi to English and vice versa in Central/State Government officers, including Government of India Undertaking.

- 1. Maximum age limit for appointment on deputation shall be 56 years.
- 2. The application from the eligible/willing candidates may be forwarded alongwith attested copies of APARs of the candidate for the last five years and the certificate by the employer as per bio data given in annexure.
- 3. The application, complete in all respect, may reach the Registrar, Customs, Excise and Service Tax Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi-110066 within 60 days from the date of issue of the circular.

The applications/CV not accompanied by supporting certificates/documents in support of Qualification and Experience claimed by the candidates would not be considered.

Encl: Bio Data proforma in Annexure-I.

(Monika Devi) Technical Officer (Admn.)

BIO-DATA PROFORMA

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			-							
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5	Whether	Educational and	other au	alifications						
	required	for the post ar	e satisfie	d. (If any						
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	authority	for the same).								
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in the l	Bio-data) v	with reference to	o the post	applied.						
7. Deta	ils of Em	ployment in cha	maleri	1	1					
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Name of the Post applied for:-----

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I have carefully gone through the vacancy circular/advertisement and I am well aware that the information furnished in the Curriculum Vitae duly supported by the documents in respect of Essential Qualification/Work Experience submitted by me will also be assessed by the Selection Committee at the time of selection for the post. The information/details provided by me are correct and true to the best of my knowledge and no material fact having a bearing on my selection has been suppressed/withheld.

Date :-

Signature of the Candidate Address:-Contact No.

Certification by the Employer/Cadre Controlling Authority

The information/details provided in the above application by the applicant are true and correct as per the facts available on records. He/She possesses educational qualifications and experience mentioned in the vacancy Circular. If selected, he/she will be relieved immediately.

2.

Also certified that:

- i. There is no vigilance or disciplinary case pending/contemplated against Shri/Smt._____
- ii. His/Her integrity is certified.
- iii. His/Her CR Dossier (photocopies of the ACRs for the last 5 years duly attested by an officer of the rank of Under Secretary of the Govt. of India or above) are enclosed.
- iv. No major/minor penalty has been imposed on him/her during the last 10 years Or A list of major/minor penalties imposed on him/her during the last 10 years is enclosed (as the case may be)

(Employer/Cadre Controlling Authority with Seal)

Countersigned